

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 406
IB/132/ND/2024

IN THE MATTER OF:

| | | |
|-----------------------------------|-----|------------|
| Idbi Trusteeship Services Limited | ... | Applicant |
| Versus | | |
| Ansal Buildwell Limited | ... | Respondent |

Under Section 7 of IBC, 2016.

Order delivered on 13.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)

DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Nikhil Mehndiratta, Ms. Nidhisha
Choksi, Advocates

For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the applicant and Learned Counsel for the respondent are present through video-conferencing. Learned Counsel for the respondent has submitted that they have already filed reply, however, the same is not reflecting on e-portal of this Adjudicating Authority. Respondent is directed to approach the Registry and take necessary steps for curing the defects, if any, and get the same be uploaded on e-portal of this Adjudicating Authority. Let this matter be posted to 31.05.2024.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)